



Food Safety and Standards Authority of India



Scheme for associating Central / State Government Agencies, Consumers' Organizations, Non-Governmental Organizations and other Institutions including Government Universities / Colleges working in the area of food safety for undertaking Information, Education and Communication (IEC) activities on behalf of Food Safety and Standards Authority of India (FSSAI).

1. Introduction:

- 1.1 The Food Safety and Standards Authority of India (FSSAI) has been established for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption in the country. In terms of discharge of its functions stipulated under Section 16 of the Food Safety and Standards Act, 2006, the Authority shall, inter alia, conduct surveys of enforcement and administration of the Act in various parts of the country, search, collect and analyse relevant information relating to food consumption and exposure of individuals risks, incidence and prevalence of biological risk, contaminants in food, residues of various contaminants etc. The Authority is also obliged to promote general awareness as to food safety and food standards.
- 1.2 The Food Authority has been undertaking activities and programmes for dissemination of Information, Education and Awareness in this behalf through Media as also through association of different organizations and institutions in this behalf. However, recognizing that effective enforcement of the provisions of the Act and the rules and regulations thereunder primarily rest with the States and Union Territories and that there is need for greater focus on these activities, the need for a Scheme in this behalf does not need to be over-stated.

2. Objective of the Scheme:

The most important and critical stakeholder in food safety is the consumer who is directly impacted by the safety of food in the country. It is necessary for the Authority to keep engaged with the consumers and apprise them of the emerging trends in food safety so that the concerns of the consumers are appropriately reflected in the food safety system in the country.

Keeping this in mind, the scheme has been framed for inviting and processing proposals from Central / State Government Agencies, Consumers' Organizations, Non-Governmental Organizations and other Institutions including Government Universities / Colleges working in the area of food safety. This scheme does not cover proposals for undertaking Research & Development that will be governed by a separate scheme.

3. Components of the Scheme:-

The Scheme broadly contains three components for which assistance is envisaged to be provided by the FSSAI:

3.1 Studies / Surveys:

- ❖ Carry out testing of key food products/ ingredients ; and
- ❖ To undertake surveys on various aspects of food safety including survey on hygiene parameters being followed by Food Business Operators as per Schedule IV of the FSS (Licensing and Registration) Regulation, 2011. .

3.2 Training / Capacity Building / Awareness Programmes:

- ❖ Capacity building and skill enhancement of small food business operators or street food vendors;
- ❖ Innovative projects which involve the community in promoting food safety practices, raising hygiene levels, inculcate habit of reading food labels etc.;
- ❖ Awareness campaigns on food safety, including importance of reading food labels, detection of adulteration, hygienic practices, selection of food for consumption etc. in schools / colleges for students / teachers/ parents etc.;
- ❖ Awareness campaigns on food safety for other stakeholders.

3.3 Assistance to / Participation of the FSSAI in various Events / Conferences / Workshops on food related field:

- ❖ The Authority shall provide assistance to / participate in those food related Events / Conferences / Workshops which are organized or supported by any Government Body either Central / State or organized by 'Not for Profit' Companies / Societies / Trusts and established Consumer organizations;
- ❖ Preference shall be given to those Events / Conferences / Workshops which are organized in Delhi / NCR, Mumbai, Chennai and Kolkata and Tier A cities; and

- ❖ The assistance / participation may be in the form of by putting up stall or by putting up hoardings or by providing advertisements for general awareness on food safety in the Souvenir etc. or by providing IEC materials.

4. Eligible Organizations:

Central / State Government Agencies, Consumers' Organizations, Non-Governmental Organizations and other Institutions including Government Universities / Colleges, having at least five years of experience in the food safety related field.

5. How to apply:

An application may be made by the eligible organisation in the format given at **Annexure-I**. The application should be accompanied by documents mentioned in **Annexure-II**.

6. Processing of the proposal:

The application will be examined in the Authority by a three-member Expert Committee involving internal and external Experts and the applicant will be informed of the outcome within a period of 60 days whether the application is approved or not in view of its relevance under the mandate of the Authority and usefulness for promoting food safety. The FSSAI may, at its discretion, consult such other Organizations or Agencies or State Food Safety Commissioner(s) as considered necessary and time taken in such consultation will not be counted for the purpose of 60 days limit mentioned earlier. The State Food Safety Commissioner concerned will be kept informed of any project sanctioned in a State/UT.

7. Time frame:

The scheme will cover projects to be executed normally within a period of 06 months or less.

8. Scale of Financial Assistance:

8.1 The financial assistance would be limited up to Rs. 25.00 lakhs (Rupees Twenty Five Lakhs only), depending upon the outreach of the study / survey, or as per actual cost of the project, whichever is less, in each case in respect of components under Sub-Para 3.1.

8.2 The limit of financial assistance would be up to Rs. 15.00 lakhs (Rupees Fifteen Lakhs only) or as per actual cost of the project, whichever is less, in each case in respect of components mentioned under Sub-Para 3.2.

8.3 The limit of financial assistance would be Rs. 2.00 lakh per school/ College (Total number of students should not be less than 250 per school / college) in respect of the component at Sub-Para 3.2. More than one school/ college may be considered as one unit for the purpose of counting the numbers of students.

8.4 The limit of financial assistance / cost of participation under sub-para 3.3 would be restricted up to Rs. 5.00 lakhs (Rupees Five Lakhs only) or as per actual cost, whichever is less, in each case.

9. Payment Terms:

Sr. No.	Installment	Release of Payment
(i)	First	30% of the total approved assistance after signing of the Agreement / MoU (as advance)
(ii)	Second	40% of the total approved assistance after submission of the Utilization Certificate (UC) for the 01 st Instalment. Note: The 02 nd instalment may also be paid if the UC is submitted for 50% of the amount released under first installment and the unspent amount would be adjusted against the final payment.
(iii)	Third	30% of the total approved assistance after completion of the project, submission of income-expenditure statement, duly certified by Chartered Accountant (CA), final report and feedback from the target group.

10. Any Projects costing more than Rs. 25.00 lakhs (Rupees Twenty Five Lakhs only) shall be undertaken through Expression of Interest (EOI)/ Tender procedure.

11. The FSSAI reserves the right to reject the proposal in part/ or in full without assigning any reasons.

12. Power to Relax:

The "Food Authority" may relax any provision of this Scheme in special cases on the recommendation of the Expert Committee.

APPLICATION FORM

1. Title of the project proposal

--

2. Name and address of the organization/ institution along with contact details

--

3. Main activities of the organization

--

4. Details of manpower (technical & non-technical) available with the organization.

--

5. Objectives of the project proposal (Not more than 3 pages).

--

6. Action plan for implementation of the proposed project (with clearly given timelines.

--

7. Estimated expenditure with detailed breakup of expenditure.

--

8. Sources of funding:

Assistance expected from FSSAI.	
Organization's own contribution.	
Income from other sources.	
Total	

9. Expected deliverables of the project:

10. Expected contributions to food safety after completion of the project or impact of the project in quantifiable terms, if possible (Not more than 1 page).

11. Experience and strengths including the details of successfully completed similar projects, if any, that will justify awarding the project to the organization (Not more than 2 pages).

Date:

Signature with name / designation
(Organization's Stamp)

Note:-

- (a) The proposal in the above format to be addressed to the Chief Executive Officer, FSSAI, FDA Bhawan, Kotla Road, New Delhi-110002
- (b) The FSSAI reserves the right to reject the proposal in part / or in full without assigning any reason.

Documents to be attached with proposal:

1. Registration certificate of organization and its objective.
2. Annual report of the organization for last three years.
3. Details of resource persons available to the organization to assist the project.
4. All other documents that have to be submitted as per Annexure-I.
5. Self declaration/ Undertaking to the effect that:
 - (a) The same project proposal has not been submitted to any other agency for financial support.
 - (b) The project will be completed within the specified time and the deliverables made available to FSSAI.
 - (c) Feedback from beneficiaries on usefulness / effectiveness will be collected and include in the final report.
